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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 1959-L.—16th November, 2018.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 26 of 2018

THE WEST BENGAL LAND LAWS (REPEALING) BILL, 2018.

**A
BILL**

to repeal the Bengal Ghatwali Lands Regulation, 1814, the Bengal Kanungos Regulation, 1816, the Bengal Patwaris Regulation, 1817, the Bengal Kanungos and Patwaris Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821.

Ben. Reg. XXIX of 1814.
Ben. Reg. V of 1816.
Ben. Reg. XII of 1817.
Ben. Reg. I of 1819.
Ben. Reg. VI of 1821.

WHEREAS it is expedient to repeal the Bengal *Ghatwali* Lands Regulation, 1814, the Bengal *Kanungos* Regulation, 1816, the Bengal *Patwaris* Regulation, 1817, the Bengal *Kanungos* and *Patwaris* Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821;

*The West Bengal Land Laws (Repealing) Bill, 2018.**(Clauses 1, 2.)*

It is hereby enacted in the Sixty-ninth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Land Laws (Repealing) Act, 2018.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben. Reg. XXIX of 1814, Ben. Reg. V of 1816, Ben. Reg. XII of 1817, Ben. Reg. I of 1819 and Ben. Reg. VI of 1821.

2. The Bengal *Ghatwali* Lands Regulation, 1814, the Bengal *Kanungos* Regulation, 1816, the Bengal *Patwaris* Regulation, 1817, the Bengal *Kanungos* and *Patwaris* Regulation, 1819, and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821, are hereby repealed.

STATEMENT OF OBJECTS AND REASONS.

Since the Bengal *Ghatwali* Lands Regulation, 1814 (Ben. Reg. XXIX of 1814), the Bengal *Kanungos* Regulation, 1816 (Ben. Reg. V of 1816), the Bengal *Patwaris* Regulation, 1817 (Ben. Reg. XII of 1817), the Bengal *Kanungos* and *Patwaris* Regulation, 1819 (Ben. Reg. I of 1819), and the Bengal Land-revenue (Assistant Collectors) Regulation, 1821 (Ben. Reg. VI of 1821), are no more relevant in the present context in the State of West Bengal, it is, therefore, considered necessary and expedient to repeal those regulations, namely, Bengal Regulation XXIX of 1814, Bengal Regulation V of 1816, Bengal Regulation XII of 1817, Bengal Regulation I of 1819, and Bengal Regulation VI of 1821, on the basis of observation made by the State Law Commission, West Bengal.

2. The Bill has been framed with the above object in view.

3. There is no financial implication involved in the Bill.

KOLKATA:

The 15th November, 2018.

MAMATA BANERJEE,

Member-in-Charge.

By order of the Governor,

SANDIP KUMAR RAY CHAUDHURI,
*Secy. to the Govt. of West Bengal,
Law Department.*